

**CBI v. Emmanuel AmaechiEsonwanne @ Kevin Easo @ Kev
RC 221/2020/E/0005 of CBI, EO-III, New Delhi**

19.08.2020

This application has been marked by the court of Ld. CMM moved by IO SI/CBI SukhchainGoyal seeking two days PC remand of accused Emmanuel Amaechi Esonwanne @ Kevin Easo @ Kev for disposal.

Present : Ld. PP Sh. Jai Hind Patel for CBI.

IO SI/CBI SukhchainGoyal in person.

Accused produced through video conferencing by Assistant Superintendent, Jail no.4, Tihar Jail.

An application has been moved by the IO seeking PC remand of the accused Emmanuel AmaechiEsonwanne @ Kevin Easo @ Kev for two days.

It is submitted by the IO that thorough investigation has to be conducted for which two days police custody remand of the accused is required to unearth the larger conspiracy against the other persons and to arrest the persons, if any, are involved apart from the accused. It is further submitted that some recovery has to be made in the present case.

In view of the submissions made and record perused, the application moved by the IO stands allowed. IO is granted two days PC remand of the accused.

IO is directed to get the accused medically examined immediately and also prior to producing him on 21.08. 2020 before the concerned court.

Application stands disposed off.

Copy of the order be given dasti to the IO as prayed for.

Copy of the order be also sent to the Jail Superintendent, Jail no. 4, Tihar for necessary information and compliance.

**[VishalPahuja]
ACMM-I/RADC/ND/19.08.2020**